

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2584
ANSWERED ON TUESDAY, THE 22nd DECEMBER, 2015**

FUNDS SPENT ON CSR ACTIVITIES

QUESTION

2584. SHRI BHUPINDER SINGH:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of the funds spent by Corporate Houses and PSUs, for health, education, sports activities in the country during the last two years as a part of Corporate Social Responsibilities and activities; and
- (b) the details thereof, State-wise?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) and (b): The provisions of Corporate Social Responsibility (CSR) under Section 135 of the Companies Act, 2013 and rules made thereunder have come into force with effect from 01.04.2014. The year 2014-15 was the first year of implementation of CSR policies by companies under the legislation. The Board of the company, eligible to comply with the CSR provisions of the Act, is mandated to make annual disclosure on CSR in the Board's report. The companies are still in the process of filing their Annual Reports with the Ministry. Details of companies complying with CSR provisions of the Act for the financial year 2014-15, are expected to be available after requisite filings are made by companies.
